

**IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR**

**BEFORE SHRI PRADIP KUMAR KEDIA, HON'BLE ACCOUNTANT MEMBER &
SHRI N.K. CHOUDHRY, HON'BLE JUDICIAL MEMBER**

**I.T.A. No. 107/RPR/2019
(Asst. Year : 2014-15)**

Dinesh Chand Pandey,
Mata Choura, Gali No.5,
Kududand, Bilaspur (CG)

vs.

ITO-2(3), Bilaspur.

PAN No. ATWPP 5227 F
(Appellant)

(Respondent)

Assessee by : Shri R.B. Doshi, AR.

Department by : Shri R.K. Singh, CIT DR

Date of hearing : 29/07/2021.

Date of pronouncement : 29/07/2021.

ORDER

PER N.K. CHOUDHRY, JUDICIAL MEMBER

This appeal has been preferred by the Assessee against the order dated 20/03/2019 impugned herein passed by the Ld. Principal Commissioner of Income Tax [for short, 'Ld. Commissioner], Bilaspur u/sec. 263(1) of the Income Tax Act, 1961 (hereinafter referred to as the "Act") for the A.Y. 2014-15.

2. In this case, the Assessee has accepted the assessment order dated 27/11/2019 passed u/sec. 143(3) read with section 263 of the Act in pursuance to the impugned order dated 20/03/2019 and prayed for withdrawal of the appeal. Ld.DR has not raised any objection.

3. Considering the prayer of the Assessee and no objection of the Revenue Department, the Assessee's appeal is liable to be dismissed as withdrawn. Ordered accordingly.

4. In the result, appeal filed by the assessee stands dismissed as withdrawn.

Order Pronounced in open Court on this 29th day of July, 2021.

Sd/-
(PRADIP KUMAR KEDIA)
Accountant Member

sd/-
(N.K. CHOUDHRY)
Judicial Member

Dated: 29th July, 2021.

vr/-

Copy to:

1. *The Assessee - Dinesh Chand Pandey, Mata Choura, Gali No.5, Kududand, Bilaspur (CG)*
2. *The Revenue - ITO-2(3), Bilaspur.*
3. *Ld. Pr.CIT-1,Bilaspur.*
4. *The D.R., Raipur.*
5. *Guard file.*

By order

Sr. Private Secretary,
ITAT, Raipur (on tour).